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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 157/2000

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg..... 1 ..... to ..... 2 .....
2. Judgment/Order dtd. 8.6.2000 ..... Pg. 1 ..... to 3 ..... dismissed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 157/2000 ..... Pg. 1 ..... to 40 .....
5. E.P/M.P..... Pg..... to .....
6. R.A/C.P..... Pg..... to .....
7. W.S..... Pg..... to .....
8. Rejoinder..... Pg..... to .....
9. Reply..... Pg..... to .....
10. Any other Papers..... Pg..... to .....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendement Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

2  
SECTION OFFICER (Judi.)

*Balita*  
19.12.17

## FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. 157/2000 OF 199

Applicant(s) *Sri Baloram Pegu*Respondent(s) *CW 9*Advocate for Applicant(s) *In person*Advocate for Respondent(s) *Sri C G S C*

Notes of the Registry	Date	Order of the Tribunal
<p>1. The application is in form and within the limit of Rs 50/- deposited with the IPO B/1 N.C.G. 486388 Dated 30.5.2000.</p> <p><i>Pls file 1500</i> <i>As 4/5</i></p> <p><i>1500</i></p>	5.5.00	<p>Present: Hon'ble Mr A.K. Misra, Judicial Member</p> <p>Shri B. Pegu, the applicant, appears in person. Heard the applicant. Issue show cause notice to the respondents returnable on 22.5.00. List for admission on 22.5.00.</p> <p><i>22.5.2000</i></p> <p><i>km</i></p> <p><i>22.5.2000</i></p>
<p>Notice prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A/c D. vide D/No. 1335 to 1339 dt. 8-5-2000.</p>	22.5.00	<p><i>22.5.2000</i></p> <p><i>No Bench is available. Admit to 8-6-00.</i></p> <p><i>8-6-00</i></p>

Notes of the Registry	Date	Order of the Tribunal
<u>7/6/00</u> Show Cause notice sent vide D/No.18358/1999 dtd. 8/5/2k.	8.6.00	Present: Hon'ble Mr. D.C. Verma, Judicial Member. The applicant appears in person. Mr. A. Deb Roy, learned Sr. C.G.S.C., appears on behalf of the respondents. Heard the applicant and the learned counsel for the respondents. Hearing concluded. As per order dictated separately the O.A. is dismissed. No order as to costs.
<u>13.6.2000</u> Copy of the Judgment has been sent to the D/sec. for issuing the same to the applicant and to the Dr. C.G.S.C. for the Respondents.	nkm	 Member (J)
Open vide D.N.O. 1572 & 1573 2k. 13.6.2000.		

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A.No. 157 of 2000

8.6.2000  
DATE OF DECISION.....

Shri Boloram Pegu

PETITIONER(S)

The applicant appears in person

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

The Union of India and others

RESPONDENT(S)

Mr A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR D.C. VERMA, JUDICIAL MEMBER  
C.G.S.C.

THE HON'BLE

DATE OF DECIS. 08.06.2000

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Judicial Member

ADVOCATE FOR THE

8/6

RESPONDENT(S)

THE HON'BLE

THE HON'BLE

ADVOCATE FOR THE

RESPONDENT(S)

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.157 of 2000

Date of decision: This the 8th day of June 2000

The Hon'ble Mr D.C. Verma, Judicial Member

Shri Boloram Pegu,  
Inspector, Central Excise,  
Jorhat, P.o. Jorhat,  
Assam.

.....Applicant

The applicant appears in person.

- versus -

1. The Union of India, through the  
Secretary,  
Government of India,  
Department of Revenue,  
Ministry of Finance,  
New Delhi.

2. The Commissioner,  
Central Excise Commissionerate,  
Shillong, Meghalaya.

3. The Commissioner,  
Customs Commissionerate,  
N.E.R. Shillong, Meghalaya.

4. The Joint Commissioner (P&V),  
Customs and Central Excise,  
Shillong, Meghalaya.

5. The Assistant Commissioner,  
Central Excise Division, Jorhat,  
P.O. Jorhat, Assam.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....  
O R D E R (ORAL)

D.C. VERMA (JUDICIAL MEMBER)

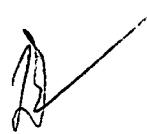
The applicant has filed this O.A. challenging the order dated 7.2.2000 (Annexure B to the O.A.) and also pray that after the order dated 11.2.2000 (Annexure C to the O.A.) was passed the relieving order dated 18.2.2000 be also quashed.



2. Heard the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C. appearing on behalf of the respondents. The applicant was transferred vide Annexure A dated 28.1.2000 from Sibsagar Range, Jorhat Central Excise Division to Agartala Airport, Agartala Customs Division. This order was communicated to the applicant vide Annexure B dated 7.2.2000 by the Assistant Commissioner, Central Excise, Jorhat. The transfer order was kept in abeyance by order dated 11.2.2000, Annexure C to the O.A. Subsequently, an order dated 5.5.2000 was passed whereby the applicant was transferred to Jorhat Central Excise Division. The grievance of the applicant is that the Assistant Commissioner, Central Excise, Jorhat has by another order, which is not under challenge, transferred the applicant to join at Numaligarh Range. For the reasons best known to the applicant, the order by which the applicant has been transferred by the Assistant Commissioner has not been challenged in this O.A. During the course of argument, the applicant has submitted that he is willing to join at Jorhat Central Excise Division after expiry of his earned leave. Whether the Assistant Commissioner, Central Excise, Jorhat has or has not the power to transfer the applicant to Numaligarh Range is a question which cannot be considered in this O.A. as the said order is not under challenge.

3. The learned counsel for the respondents has submitted that the applicant was transferred to Jorhat Central Excise Division by the Commissioner vide order dated 5.5.2000 and the said order was communicated by the Assistant Commissioner to the applicant on 10.5.2000. By the same order the applicant was allowed to join at Jorhat Division and was directed to join at Numaligarh Range. Copy of the said order has been produced before the court by the learned counsel for the respondents and the same has been placed on record. The

order.....



order of the Commissioner dated 5.5.2000 further shows that as the applicant was relieved on 18.2.2000, and direction was given to the Assistant Commissioner, Central Excise, Jorhat to pay the outstanding salary for the months of March and April 2000 to the applicant. The applicant, during the course of argument, has admitted that he has received the salary of March and April 2000.

4. As the order impugned in this present O.A. was passed by the competent authority and there was no violation of any statutory provisions, the O.A. deserves to be dismissed and is dismissed. No order as to costs.

Dated: 8.6.2000

  
( D. C. VERMA )  
JUDICIAL MEMBER

nkm

369

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GAUHATI BENCH :GAUHATI.

(In application U/S 19 of the Administrative  
Tribunal Act,1985).

O.A.No. 157 /2000.

Sri Boloram Pegu

- Vs. -

Union of India

Boloram Pegu

I N D E X

Sl.No.	Annexure	Particulars	Page No.
1.	A	Copy of transfer order No. 3/2000 dated 28.1.2000.	8 Sheets
2.	B	Copy of relieve order dated 7.2.2000.	1 "
3.	C	Copy of order dated 11.2.2000.	1 "
4.	D	Copy of letter dated 15.2.2000 .	2 "
5.	E	Copy of Earned Leave application dt.13.3.2000	1 "
6.	F	Copy of joining report dt. 3.4.2000.	1 "
7.	G	Copy of representation dated 3.4.2000	4 "

contd... 2 .

Sl.No.	Annexure	Particulars	Page No.
8.	H	Copy of letter dated 27.3.2000.	
9.	I	Copy of Ist. reminder dated 7.4.2000.	
10.	J	Copy of 2nd. reminder dated 17.4.2000.	
11.	K	Copy of 3rd reminder dated 28.4.2000	
12.	L	Copy of a letter dated 22.3.2000.	
13.	M	A letter dated 28.2.2000.	
14.	N	A letter dated 7.2.2000 in original	

Boloram Pegu

Central Administrative Tribunal,

Gauhati Bench, Gauhati.

O.A. No. 157 /2000.

Between

Sri Boloram Pegu

Inspector, Central Excise,

Kamalaboria, Na-Ali,

Jorhat, P.O. Jorhat, Assam ... Applicant.

And

1. Union of India

Through the Secretary,

Govt. of India,

Dept.t.of Revenue,

Ministry of Finance,

New Delhi.

2. The Commissioner,

Central Excise Commissionerate,

Shillong, Meghalaya.

3. The Commissioner,

Customs Commissionerate,

N.E.R. Shillong, Meghalaya.

4. The Joint Commissioner, (P&G)

Customs and Central Excise,

Shillong, Meghalaya.

(5) The Assistant Commissioner,  
Central Excise Division, Jorhat,  
P.O. Jorhat, Assam. ... Respondents.

Details of the application

1. Particulars of the order against which the Application is made.

The application is made for challenging the validity of relieve order dated 7.2.2000 w.e.f. 18.2.2000 passed by the Assistant Commissioner, Central Excise Division, Jorhat (Respondent No.5) after 11.2.2000 in the light of the order dated 11.2.2000 passed by the Joint Commissioner (Per) Central Excise Shillong (Respondent No.4) and the order dated 10.2.2000 passed by the Commissioner, Customs of N.E.R. Shillong (Respondent No.3) and non payment of salary for the month of March/2000 and April/2000 respectively to the applicant.

2. Jurisdiction of the Tribunal.

The applicant declared that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation

The applicant further declares that the application is within the limitation period prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case

4.1 That the applicant is a citizen of India and as such he is entitled to the right, protection and privileges as granted under the constitution of India.

4.2. That the applicant was appointed as Inspector w.e.f. 18.11.83 and posted at Dibrugarh Customs & Central Excise Office then transferred to Agartala Division Office in the year 1984 then Jorhat Division Office in the year 1987 then to Central Excise Range Office, Sibsagar in the month of March/98 to 18.2.2000 then now under transfer and posting to Agartala Air-Port.

4.3. That the applicant had been transferred and posted from Central Excise Range, Sibsagar to Agartala Airport under Agartala Customs Division vide order No.3/2000 dated 28.1.2000 passed by the Respondent No.3.

Photostat copy is enclosed as Annexure-A.

Baldwin Regn

4.4 That the applicant had been relieved from Central Excise Range, Sibsagar to new place of posting w.e.f. 18.2.2000 vide order dated 7.2.2000 by the Respondent No.5.

Photostat copy is enclosed as Annexure-B.

4.5 That the Joint Commissioner (P&W) Customs & Central Excise, Shillong i.e. Respondent No.4 passed a order dated 11.2.2000 not to relieve the concerned officers with referring the original order No.2/2000 and 3/2000 both dated 28.1.2000 respectively passed by the Respondent No.3.

Photostat copy is enclosed as Annexure-C.

4.6 That the Respondent No.3 also passed a order dated 10.2.2000 to all the field formations under Customs Commissionerate, N.E.R. Shillong had been directed not to relieve the officers transferred/posted vide Estt. order No.2/2000 and 3/2000 both dated 28.1.2000 which had been clearly mentioned in order dated 11.2.2000 passed by the Respondent No.4.

4.7 That the applicant submitted the copy of the said order dated 11.2.2000 with a letter dated 15.2.2000 to the Superintendent, Central Excise Range, Sibsagar on 15.2.2000 for information and necessary action with copy to the Respondent No.4 for necessary action.

Photo copy is enclosed as Annexure-D.

4.8 That the applicant was on earned leave w.e.f. 6.3.2000 to 31.3.2000 prefixing with holiday i.e. on 4.3.2000 and 5.3.2000 and suffixing with holidays i.e. 1.4.2000 and 2.4.2000 respectively.

14  
Photo copy is enclosed as Annexure-E.

4.9 That the applicant submitted joining report on 3.4.2000 in the office of the Superintendent, Central Excise Range, Sibsagar.

Photo copy is enclosed as Annexure-F.

4.10 That the applicant submitted the representation dated 3.4.2000 regarding non-payment of salary to the applicant for the month of March/2000 to the Respondent No.2 with a copy to Respondent No.3.

Photo copy is enclosed as Annexure-G.

4.11 That the Superintendent Central Excise Range, Sibsagar returned the earned leave application alongwith joining report dated 3.4.2000 and the representation dated 3.4.2000 with ~~concerning~~ <sup>covering</sup> letter dated 27.3.2000.

Photo copy is enclosed as Annexure-H.

4.12. That the applicant was informed in writing dated 27.3.2000 not to make any correspondences with the Superintendent, Central Excise Range, Sibsagar for which the applicant has not been attending at the office of the Superintendent, Central Excise Range, Sibsagar till date of submission of this petition.

4.13. That the applicant did not receive any instruction from the Respondent No.2 regarding representation dated 3.4.2000 till ~~expres~~ <sup>✓</sup> date.

4.14. That the applicant sent first reminder on 7.4.2000 to Respondent No.2 for necessary action.

Photo copy is enclosed as Annexure-I.

4.15 That the applicant again sent 2nd. reminder dated 17.4.2000 to the Respondent No.2 for necessary action.

Photo copy is enclosed as Annexure-J.

4.16 That the applicant again sent 3rd reminder dated 28.4.2000 to the Respondent No.2 for necessary action.

Photo copy is enclosed as Annexure-K.

4.17 That the applicant begs to state that the representation dated 3.4.2000 and reminders dated 7.4.2000, 17.4.2000 and 28.4.2000 were sent to the respondent No.2 with remark "Advance copy" as the applicant had ~~not~~ alternative as the respondent No.5 directed to the Superintendent, Central Excise, Range, Sibsagar not to entertain any correspondences with the applicant w.e.f. 27.3.2000 for which the same could not be submitted through proper channel.

4.18 That the applicant begs to state that the Respondent No.5 has been depriving from drawing salary for the month of March/2000 and April/2000 respectively and also depriving from attending official duty at Central Excise Range, Sibsagar even after receiving of the said order dated 11.2.2000 in the same day through 'FAX' which was passed by the Respondent No.4 wherein catagoracally directed to all Assistant Commissioner, Central Excise Division under Central Excise Commissionerate not to relieve the concerned Officers.

1X

Ranjan Basu  
Dolma Basu

4.19. That the applicant was present <sup>✓</sup> in the office of the respondent No.5 and evidenced the receipt of the said order dated 11-02-2000 passed by the respondent No.4 through 'FAX' and as such collected a Xerox copy of the said order which was submitted by the applicant on 15-2-2000 in the office of the superintendent Central Excise Range, Sibsagar.

4.20. That the respondent No.5 has therefore violated the official procedure and as such mis-used the power and doing the act beyond official capacity.

4.21. That the applicant begs to explain how the respondent No.5 has mis-used the official power. The respondent No.5 allowed to draw the salary of an another Inspector for the month of March/2000 namely Sri T.C. Mahanta who was also ~~received~~ <sup>relieved</sup> w.e.f. 18-02-2000 by the respondent No.5 in the same ~~receive~~ <sup>relieve</sup> order dated 7-2-2000.

4.22. That the applicant had been obstructed by the respondent No.5 indirectly in the discharging of ~~official~~ <sup>Pressuring</sup> official duty by the controlling officer of the applicant so that some enquiries of particular cases can be stopped. The matter has been intimated verbally by the controlling officer of the applicant.

4.23. That the respondent no 5 had tried to remove/displace the applicant illegally from the central Excise Range, Sibsagar for the reason as mentioned above.

Preliminary  
version page

4.24. That the applicant begs to state that the respondent No.5 may damage the service carrier of the applicant for taking revenge for the reasons already explained above.

4.25. That the applicant is made victim for negligence of respondent No.5.

4.26. That the applicant further begs to state that the officers in the rank of Inspectors who had been related/diverted from customs to central Excise formation and Central Excise to customs formation and subsequently transferred/posted they have not been relieved by any other Division both in customs and Central Excise after 10-02-2000 and 11-2-2000 except the respondent No.5 as there were clear order from respondent No.3 and 4 not to relieve the concerned officers. It is clearly indicated that the respondent No.5 has been enjoying beyond jurisdiction of power in the name of the head of a Division and for which the applicant has been harrassed mentally and also created problems to the applicant's school going children who were strictured by the school authority for non clearance of monthly tution fees and other dues.

#### 5. GROUND AND LEGAL PROVISIONS.

5.1. The applicant had been relieved from the Central Excise Range, Sibsagar w.e.f. 18-2-2000 and same relieve order was signed on 7.2.2000 by the respondent No.5. It does not mean that the applicant had been relieved w.e.f. 7.2.2000. So, that very relieve order

19

dated 7.2.2000 issued by the respondent No.5 had automatically lost the validity with effect from 11.2.2000 as per law. As the respondent No.4 passed the order dated 11.2.2000 not to relieve the concerned officers. So the sending of service Book to Agartala Division of the applicant nothing but to harass mentally to the applicant.

19  
JULY 2000  
P.D.P.

5.2. That the respondent No.5 can-not by pass the order of his superior authority as per law. But respondent no.5 clearly dishonoured the order dated 11-2-2000 which is very illegal and unconstitutional.

5.3. That the applicant had submitted the copy of order dated 11-2-2000 passed by the respondent No.4 to the superintendent Central Excise Range ,for information and necessary action which was not necessary from the part of the applicant. The same copy of order dated 11-2-2000 had been taken by the superintendent, Central Excise, Sibsagar personally to the respondent No.5 <sup>but</sup> refused to receive the same copy of order which is very illegal and un-constitutional. However, the same was sent to the respondent No.5 through registered post, The respondent No.5 intentionally avoided to receive the same.

5.4. That the respondent No.5 has rejected/deprived illegally from fundamental right as granted by Indian ~~constitutions~~ constitution to the applicant by disallowing to draw salary for the period mentioned above and from

attending office at the Central Excise Range, Sibsagar and which is clear evidence that the respondent No.5 has taken the matter as personal issue.

55. For that malice in law and malice in fact is explicit in the Cases.

6. DETAILS OF REMEDICES EXHAUSTED :

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this honourable Tribunal under section 19 of the Administrative Tribunal Act, 1985.

7. MATTER NOT PENDING IN ANY COURT :

That the applicant declares that any application writ petition or suit is not pending before any other Court.

8. RELIEFS SOUGHT FOR :

Under the facts and circumstances explained above the applicant prays for the following reliefs.

8.1. That the applicant be allowed to continue at Central Excise Range, Sibsagar till the next order to be passed either by the respondents no.2 or 3.

8.2. The applicant be permitted to draw his salary from the office of the respondent no.5 for the months of March/2000 and April/2000 and onwards until further order either from the respondent No.2 or 3.

21  
P.G.  
BALAKRAN

8.3. The legal validity of relieve order signed on 7-2-2000 w.e.f. 18-2-2000 by the respondent No.5 be setaside and quashed after 11-2-2000

8.4. The pay/salary for the month of March/2000 and April/2000 respectively be paid alongwith necessary interest as per existing rule.

8.5. The cost of the Case.

9. INTERIM RELIEF PRAYED FOR

During pendency of the Case the applicant prays for the following reliefs :

9.1. That the applicant be allowed continue at Central Excise Range, Sibsagar till next order to be passed by the authority. The salary for the month of March/2000 and April/2000 alongwith necessary interest be granted to draw <sup>from</sup> the office of the respondent No.5.

The above interim relief is prayed for on the grounds explained above.

10. APPLICATION IS FILED THROUGH SELF.

11. Particulars of I.P.O. :

I.P.O. No. 06 496388

Date of issue. 3.5.2000

issued from Gaubati

Payable at Guwahati

12. List of Enclosures :

As stated above.

Contd. 15

VERIFICATION

Boloxam ✓  
I, ~~Bahrem~~ Pegu, son of Late Tikirai Pegu,  
aged about 42 years, resident of Jorhat working  
as Inspector, Central Excise do hereby verify that  
the statements made in paragraphs 1, 4, 6, 7, 8, 9, 10,  
11 and 12 are true to ~~any~~ knowledge and those made in  
paragraphs 2, 3, and 5 are true as per legal advice  
and that I have not suppressed any material facts.

Guwahati

Date : 4-5-2007

Boloxam Pegu  
( BOBRAM PEGU ) ✓

DEponent.



OFFICE OF THE COMMISSIONER OF CUSTOMS  
NORTH EASTERN REGION  
SHILLONG.

ORDER No. 03/2000  
Dated, Shillong the 28<sup>th</sup> January, 2000.

Subject : Transfer and posting, rotation and adjustment in the grade of Inspectors - Orders Regarding.

The following transfer and posting, rotation and adjustment in the grade of Inspectors of Commissionerate of Customs, North Eastern Region, Shillong are hereby ordered with immediate effect and until further orders.

Sl. No.	Name of the Officer S/Shri	Place of posting	
		From	To
01.	Balaram Pegu.	Sibsagar Range, Jorhat C. E. Division	Agartala Airport, Agartala Customs Division.
02.	Dulal Bhowmick.	Agartala Range, Silchar C. E. Div.	Do
03.	S. Mazumdar.	Do	DIIP Unit, Agartala Customs Division.
04.	S. K. Chakraborty.	Do	Disposal Unit Agartala Customs Division.
05.	M. L. Choudhury.	Do	Technical Branch Agartala Customs Division.
06.	S. Misra.	Makum Range Tinsukia C. E. Division.	Do
07.	M. Banik.	Agartala Range Silchar C. E. Div.	DIIP Unit Agartala Customs Division.
08.	Ratan Chakraborty.	Khowai L.C.S. Agartala Customs Division.	Agartala L.C.S. Agartala Customs Division.

Continued on next page.

09.	Mazumdar.	Sabroom L.C.S. Agartala Customs Division.	DHP Unit, Agartala Customs Division.
10.	A. T. Livingstone.	Agartala Range. Silchar C. E. Division.	Do
11.	A. Choudhury.	DHP Unit Agartala Customs Division.	Khowaighat L.C.S. Agartala Customs Division.
12.	B. Bhattacharjee.	Bishalgarh P.P. Agartala Customs Division.	Srimantapur L.C.S Agartala Customs Division.
13.	B. H. Dutta.	Muhurighat L.C.S. Agartala Customs Division.	Bishalgarh P.P. Agartala Customs Division.
14.	D. Modak.	Statistics Branch Central Excise Hqrs, Shillong	Sabroom P.P. in addition Monubazar P.P.
15.	Babul Mazumdar.	Divisional A.E. Unit Guwahati	Muhurighat L.C.S. Agartala Customs Division.
16.	Dongginlian	Lunglei P.P. Aizawl Customs Division.	Khawzawl C.P.E. Aizawl Customs Division.
17.	P. K. Neihsial	A.P.R.O. Customs Hqrs, Shillong	A.P.R.O. Aizawl Customs Division.
18.	M. Guite.	Serchip P.P. Aizawl Customs Division.	Disposal Branch Aizawl Customs Division.
19.	L. H. Feihrem.	Silchar C.P.E. Katinganj Customs Division	A/S Unit. Aizawl Customs Division.
20.	T. Ginkhanmong.	A.P.R.O. Aizawl Customs Division.	Khawzawl C.P.E. Aizawl Customs Division.
21.	L. Hmar.	Khawzawl C.P.E. Aizawl Customs Division.	Serchip P.P. Aizawl Customs Division.
22.	A. Bhuyan.	Technical Branch. Dimapur Customs Division.	Anti - Smuggling Unit Dimapur Customs Division.
23.	C. Barnah.	Tinsukia III Range Tinsukia C. P. Division.	Law Disposal Branch. Dimapur Customs Division
24.	G. Simla.	Nampong L.C.S. Dimapur Customs Division.	Anti - Smuggling Unit Dimapur Customs Division.

Continued on next page.

25.	L. Happyson.	A/S Unit Dimapur Customs Division.	Nampong L.C.S. Dimapur Customs Division.
26.	P. K. Tayc.	Law/Disposal Unit. Dimapur Customs Division.	A/S Unit Dimapur Customs Division.
27.	P. L. Saikia.	Tinsukia II Range Tinsukia C. E. Division.	Technical Branch. Dimapur Customs Division.
28.	Ajoy Ghosh.	Audit Branch. Guwahati C. Ex.	A/S Unit. Guwahati Customs Division.
29.	H. C. Sharma.	Nagaon Range. Guwahati C. Ex. Division.	Tezpur C.P.F. Guwahati Customs Division.
30.	Madan Baruah.	Lamding Range. Guwahati C. Ex. Division.	Ghasuapara L.C.S. Guwahati Customs Division.
31.	Ms. Karabi Das.	A/S Unit. Guwahati Customs Division.	Technical Branch Guwahati Customs Division.
32.	G. C. Mandal.	Barpata Road Range Guwahati C. Ex. Division.	Mankachar P.P. Guwahati Customs Division.
33.	P. D. Kakaty.	A/S Unit. Guwahati Customs Division.	I.C.D. Amingoan, Guwahati Customs Division.
34.	N. Nandi.	Jagiroad Range Guwahati C. Ex. Division.	Tezpur C.P.F. Guwahati Customs Division.
35.	J. M. Bora.	A.P.R.O. Guwahati Customs Division.	Anti Smuggling Unit Guwahati Customs Division.
36.	B. R. Boro.	Chapaguri A/E Dhubri C. Ex. Division	Daranga L.C.S. Guwahati Customs Division.
37.	D. Deka	Tura C.P.F. Guwahati Customs Division.	Dalu P.P. Guwahati Customs Division.
38.	D. K. Mahanta.	Dalu P.P. Guwahati Customs Division.	Tura C.P.F. Guwahati Customs Division.
39.	Swapan Das.	P.B.C. I Range. Guwahati C. Ex. Division.	A.P.R.O. Guwahati Customs Division.
40.	D. Chakraborty.	I.C.D. (DEEC) Amingoan Guwahati Customs Division.	A/S Unit. Guwahati Customs Division.

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41.	D. P. Bora.	Golaghat Range Jorhat C. Ex. Division.	Customs Divisional Office Guwahati
42.	Arvind Kr. Singh	C.C. Cell Hqrs. Office Shillong	A/S Unit Guwahati Customs Division.
43.	C. K. Chanda.	Dhubri C. Ex. Division	Bagimara L.C.S. Guwahati Customs Division.
44.	Ramendu Dutta.	O/o. the Commr. of Appeals Guwahati.	Mahendragang P.P. I., C.S. Guwahati Customs Division.
45.	P. Mahanta.	DEEC (I.C.D) Amingoan Guwahati Customs Division.	Disposal Unit Guwahati Customs Division.
46.	R. Pathak.	A/E Unit Dhubri C. Ex. Division.	Rangia C.P.F. Guwahati Customs Division.
47.	A. Dutta.	A/S Unit Guwahati Customs Division.	Law Branch Guwahati Customs Division.
48.	Bhagirath Baruah.	C. Ex. Hqrs. Audit. Guwahati	A/S Unit. Imphal Customs Division.
49.	Stephen M. Thang.	Disposal Unit. Aizawl Customs Division.	Moreh C.P.F. Imphal Customs Division.
50.	S. Chakma.	Jowai P. P. Shillong Customs Division.	Do
51.	T. K. Singh	Dhalai P. P. Karimganj Customs Division.	Do
52.	K. R. Nath.	Valuation/Audit Branch, Dhubri C. Ex. Division.	A/S Unit. Imphal Customs Division.
53.	G. Panmei	Daranga L.C.S. Guwahati Customs Division.	Palol C.P.F. Imphal Customs Division.
54.	Sheikh Laloo	C. Ex. Range. Shillong	Do
55.	N. Meiraba.	Anti Smuggling Unit, Imphal Customs Division.	Churachandpur P.P. Imphal Customs Division.
56.	T. Nungshi Singh	Technical Branch, Imphal Customs Division,	Anti Smuggling Unit, Imphal Customs Division.

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57.	M. K. Goswami.	C.C. Cell, Customs Hqrs. Shillong.	Sutarkandi L.C.S. Karimganj Customs Division.
58.	P. L. Sinha.	Nagoan Range. Guwahati C. Ex. Division.	Ferryghat L.C.S. Karimganj Customs Division.
59.	Ms. C. Shome.	Silchar II Range. Silchar C. Ex. Division.	Technical Branch, Karimganj Customs Division.
60.	Salil Bhattacharjee.	Tinsukia I Range. Tinsukia C. Ex. Division.	Anti Smuggling Unit, Karimganj Customs Division.
61.	D. Roychoudhury.	Borpara Range. Guwahati C. Ex. Division.	Silchar C.P.F. Karimganj Customs Division.
62.	Jayanta Banik.	Technical Branch. C. Ex. Guwahati	Anti Smuggling Unit, Karimganj Customs Division.
63.	Abdul Rouf.	Nagoan Range. Guwahati C. Ex. Division.	Badarpur C.P.F. Karimganj Customs Division.
64.	T. C. Mahanta.	Jorhat Range. Jorhat C. Ex. Division	Do
65.	A. Roychoudhury.	Silchar C.P.F. Karimganj Customs Division.	Dhalai C.P.F. Karimganj Customs Division.
66.	S. Sen.	Anti Smuggling Unit, Karimganj Customs Division,	Dharmanagar C.P.F. Karimganj Customs Division.
67.	B. C. Nath.	Chapaguri A/E. Dhubri C. Ex. Division.	Bhanga P.P. Karimganj Customs Division.
68.	Ms. S. Bhattacharjee.	Silchar Range. Silchar C. Ex. Division	Technical Branch, Karimganj Customs Division.
69.	B. Bhattacharjee.	A/E. Unit, Silchar C. Ex. Division	Fulertal C.P.F. Karimganj Customs Division.
70.	T. C. Roy.	Badarpur Range. Silchar C. Ex. Division	Tillabazar P. P. Karimganj Customs Division.
71.	P. Chakraborty.	P.B.C. Range, Guwahati C. Ex. Division	Silchar C.P.F. Karimganj Customs Division.
72.	H. Das.	Ferryghat L.C.S. Karimganj Customs Division.	Dharmanagar C.P.F. Karimganj Customs Division.
73.	N. N. Roy.	Do	A.P.R.O. Karimganj Customs Division.

Continued on next page.

74.	B. B. Das.	A.P.R.O. Karimganj Customs Division.	Ferryghat L.C.S. Karimganj Customs Division.
75.	Sujit Bhattacharjee.	Law Branch Customs Hqrs. Shillong.	Ferryghat L.C.S. Karimganj Customs Division.
76.	Tapas Bhattacharjee	C. Ex. Audit, Shillong.	Silchar C.P.F. Karimganj Customs Division.
77.	G. P. Das.	Mangaldoi Range. Tezpur C. Ex. Division.	Do
78.	Ms. V. Muivah.	A/S Unit Shillong Customs Division.	Disposal Unit Customs Hqrs. Shillong.
79.	Ms. K. P. Laloo.	Inspection Cell, C. Ex. Shillong.	Hqrs. Prev. Unit, Shillong.
80.	A. M. Paul.	C. Ex. Hqrs. Audit Branch, Shillong.	Customs Tech./Adj. Hqrs. Shillong.
81.	G. C. Sharma.	C. Ex. Technical Branch Guwahati.	Bholaganj L.C.S. Shillong Customs Division.
82.	Ranabir Chakraborty.	P.B.C. II Range. Guwahati C. Ex. Division.	C.C. Cell, Customs Hqrs. Shillong.
83.	D. K. Chetri.	Ichamati P. P. Shillong Customs Division.	Customs Hqrs. Law Branch, Shillong.
84.	V. Angami.	Appeal Branch, C. Ex. Hqrs. Shillong.	Ichamati P. P. Shillong Customs Division.
85.	Sandip Dutta.	Customs Hqrs. Prev. Unit, Shillong.	C. C. Cell, Customs Hqrs. Shillong.
86.	A. Pothmilong.	C. Ex. Hqrs. Audit Branch Shillong.	Jowai C.P.F. Shillong Customs Division.
87.	P. K. Saikia.	Nagoan Range. Guwahati C. Ex. Division.	A.P.R.O. Customs Hqrs. Shillong.
88.	R. V. Basaimoit.	Customs Statistics Branch Hqrs. Shillong.	Customs Hqrs. Prev. Unit. Shillong.
89.	Bikram Shankar.	C. Ex. Hqrs. Shillong.	Do
90.	S. P. Dam Roy.	Telecom Wing Customs Hqrs. Shillong.	Customs Statistics Branch Hqrs. Shillong.

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91.	Ms. K. M. Syiemlich.	CIU-VIG Branch C. Ex. Shillong.	Anti Smuggling Unit Shillong Customs Division.
92.	D. Rynthathiang	Custom Hqrs. Prev. Unit, Shillong	Customs Technical Branch Shillong Customs Division.
93.	T. Longkumer	Anti Smuggling Unit Dimapur Customs Division.	Law/Disposal Unit, Dimapur Customs Division.

Sd/-

( K. K. DAS )

COMMISSIONER OF CUSTOMS

NORTH EASTERN REGION

SHILLONG

C.No. II(3)16/ET/CC/CELL/SH/2000/ 331-456 (A)

Dated : 28.01.2000

Copy forwarded for information and necessary action to :-

1. The Commissioner of Central Excise, Shillong.
2. The Commissioner (Appeals) Customs and Central Excise, Guwahati.
3. The Joint Commissioner (P&V), Customs & Central Excise, Shillong.
4. The Joint Commissioner (Tech), Customs & Central Excise, Shillong.
5. The Assistant Commissioner (P&I), Customs Hqr. Office, Shillong.
6. The Deputy/Assistant Commissioner of Customs/Central Excise \_\_\_\_\_ (ALL). Copy meant for the concerned officer(s) is/are enclosed herewith for causing delivery.
7. The C.A.O., Customs & Central Excise, Shillong.
8. The P.A.O., Customs & Central Excise, Shillong.
9. The A.C.A.O., Customs and Central Excise.
10. The Administrative Officer, Customs Hqr. Office, Shillong.
11. The Senior P.A. to the Commissioner of Customs, North Eastern Region, Shillong.
12. The Superintendent \_\_\_\_\_ (ALL).
13. The Branch-in-charge, ET. II & III/ Accts. I & II/ Confidential/ Vigilance Branch of Customs & Central Excise, Shillong.
14. Shri/Smti \_\_\_\_\_, Inspector for compliance.
15. The General Secretary, Group 'C' Executive Officers' Association, Customs & Central Excise, Shillong.
16. Guard File.

*.....*  
 28/1/2000  
 (M. L. DEY )  
 ASSISTANT COMMISSIONER(P&I)  
 NORTH EASTERN REGION  
SHILLONG

Annexure-B-

31

OFFICE OF THE ASSISTANT COMMISSIONER,  
CENTRAL EXCISE & DIVISION: JORHAT.

ORDER

Dated Jorhat the 7th June/2000

In pursuance of the Estt. Order No.03/2000 dated Shillong the 28th January/2000 under C.No.II(3)16/ET/CC/CELI/SU/2000/331-456(A) dated 28.1.2000. The following Officers of Central Excise, Jorhat Division are hereby relieved from their duties w.e.f. 18.2.2000 (A/N) with a direction to report at their new place of posting, shown against their name.

Sl. No.	Name & Designation	From	To
1.	Sri Bolorem Pegu, Insp.	Sibsagar Range, Agartala Airport, Jorhat C.Ex.	Agartala Customs Divn.
2.	" Debaprasad Borah, Inspector.	Colaghat Range, Jorhat C.Ex.	Customs Division Office, Guwahati. Divn.
3.	" Tarun Ch. Mahanta, Inspector.	Jorhat Range, Jorhat C.Ex.	Dadarpur C.P.F., Karimganj Customs Divn.

Sd/-

( J.H. DURGOMAIN ),  
Assistant Commissioner,  
Central Excise, Jorhat.

C.No.II/5/CE/95/6240

Dated:- 8/2/2000

Copy forwarded for information and necessary action to:-

1. Sri B.R. Pegu, Inspector, Sibsagar Range, Central Excise Jorhat Division.
2. Sri D.P. Borah, Insp. Colaghat Range, C.Ex. Jorhat Divn.
3. Sri T.C. Mahanta, Insp. Jorhat Range, C.Ex., Jorhat Divn.
4. The Commissioner, of Customs N.E.R., Shillong.
5. The Asstt. Commissioner(P & I) N.E.R., Shillong.
6. The Supdt., C.Ex., Sibsagar Range.
7. The Supdt., C.Ex., Colaghat Range.
8. The Supdt., C.Ex., Jorhat Range.
9. The Asstt. Commissioner, Agartala Customs Divn. (Airport)
10. The Asstt. Commissioner, Customs Divnl. Office, Guwahati.
11. The Asstt. Commissioner, Karimganj, Customs Divn. (C.P.F.)
12. The P.A.O./C.A.O./, C.C.Ex., Shillong.
13. The Accts. Branch/Conf/1/Quar/Store, C.Ex., Jorhat.

( J.H. DURGOMAIN )  
Assistant Commissioner,  
Central Excise, Jorhat.

FAX

IMMEDIATEOFFICE OF THE COMMISSIONER OF CENTRAL EXCISE SHILLONG.

C.No. 11(3)5/ST-III/99/15-82

Dated 10.02.2000

To

1. The Assistant Commissioner (All)  
Central Excise Division.2. The Superintendent (All),  
Hqrs. Office, Shillong.

Commissioner of Customs & E.R., Shillong, vide his letter C.No. 11/2(3)6/ET/CC/CELL/SH/99/671-72(A) dated 10.02.2000 to all the field formations under Customs Commissionerate have directed not to relieve the concerned officers transferred/ posted vide their Estt. order No. 2/2000 dated 28.01.2000 and 3/2000 dated 28.01.2000. Consequently to avoid a situation of vacancies in the grade of Inspectors/Sepoys/Havildars within Central Excise formations it is hereby ordered that no officer in the grade of Inspector/Sepoys/Havildar should be relieved or Transfer and Posting as issued under Estt. order No. 16/2000 dated 04.02.2000 and 15/2000 dated 04.02.2000. However, this order will not apply in the case of Transfer and Posting effected under the above mentioned orders, within Central Excise Commissionerate. That is to say officers posted to another Central Excise formations may be relieved.

( B. THAMAR )  
JOINT COMMISSIONER (P&V)  
CUSTOMS & CENTRAL EXCISE  
SHILLONG.

To :

The Superintendent,  
Central Excise Range,  
Sibsagar.

S.6

Subject:— Release order  
of the Ass't. Commissioner  
Central Excise Jorhat  
dated 19/10/2005.

Enclosed please find—  
herewith Photostaté copy of  
fax order no. 11(3)51/ET-11(fa)  
263-82 dated 11.2.2005 issued  
by the Joint Commissioner (P&V),  
Customs And Central Excise,  
Shillong which is self-  
explanatory.

This is for favour of  
your kind information and  
no necessary action.

Enclo:— As above

Yours faithfully  
15/2/2005  
(B.R. PETRI)  
Inspector, C.E.R.  
Range, Sibsagar

D/C

copy to : ① The Joint Commissioner, (PRV).  
 Customs And Central Excise, Shillong  
 for information with reference to  
 his Fax order number - CCA -  
 11(3).5/ET/111/99/263-82 dated 11.2.2000.

② The General Secretary, Group C  
 Executive Officers' Association,  
 Customs And Central Excise,  
 Shillong for information and necessary  
 action. He is requested to advise  
 the matter regarding my leave  
 order dated 7.2.2000 issued by  
 the Asstt. Commissioner, Central  
 Excise, Jodhpur as & ~~dated~~<sup>am</sup> ~~12/2/2000~~  
 received on 18/2/2000.

③ The Joint Secretary, Group  
 C Executive Officers' Association  
 Central Excise Division, Jodhpur  
 for information and necessary  
 action. He is also requested  
 for similar action.

18/2/2000

(B. R. PEGAL)  
 Inspector, Central  
 Excise, Shillong  
 Range



एस. आर० - १

S. B. 1

०५

## FORM OF APPLICATION FOR LEAVE

( अनुपुरक नियम 216 इंखिपे ) / ( Sec Supplementary Rule 216 )

टिप्पणी :— सद सं. 1 से 11 प्रत्येक प्रार्थी को गर्नी चाहिए, चाहे वह राजपत्रित हो या अराजपत्रित हो।

Note :— Items I to II must be filled in by all applicants whether gazetted or non gazetted.

1. प्रार्थी का नाम/ Name of applicant :— SRI BALARAM P.F.GU

2. लागू होते वाली छूटी नियमावली  
Leave rules applicable :—

3. पद/ Post held :— Insp.

4. विभाग, कार्यालय और अनुभाग  
Department, Office and Section :— Central Govt.

5. वेतन/ Pay :— Sibusagar Range Basic Rs. 760/-

6. वतमान पंद पर मिलने वाला सकान किशाया  
House rent allowance, conveyance allowance, or other compensatory allowances drawn in the present post.

7. सांगी गर्ने छूटी की किसी, अवधि और उम के शुरू होने की तारीख/ Nature and period of leave applied for and date from which required. E/L for 26 days w.e.f. 5/3/2000 to 31/3/2000

8. रविवार और छूटी के दिन, यदि कोई हो, जिन्हे छूटी से पहले/वाद में जोड़ना चाहते हैं।  
Sundays and holidays, if any, proposed to be prefixed/suffixed to leave.

9. छूटी का कारण  
Ground on which leave is applied for :—

10. पिछली छूटी से लोडने की तारीख और उम छूटी की विस्तृत तथा धरधि।  
Date of return from last leave, and the nature and period of that leave.

11. मेरा निचिर आगामी छूटी में के दुन्ड वधौ के लिए छूटी यात्रा की कैफियत लेने का है/नहीं है। I Propose/do not propose to avail myself of leave travel concession in the block years during the ensuing leave.

12. (क) मैं बचन देता हूँ कि ओसत वेतन छूटी/परिवर्तित छूटी को अवधि में लिए गये छूटी रकम और अधि ओसत वेतन/अधि वेतन का छूटी से मिलने वाले वेतन के अन्तर की उस वेतन को वापस करदूंगा औ छूटी की समीक्षित पर अथवा उसके दौरान मेरे सेवा निसत होने की स्थिति में सूल नियम 81 (ख) (ii)/संशोधित छूटी नियमावली, 1933 के नियम 11 (ग) (iii) के लास्व होने पर अनुमत्य न होती। I undertake to refund the difference between the leave salary drawn during leave on average pay/commuted leave and that admissible during leave on half average pay/half pay leave, which would not have been admissible had the provide to F. R. 81 (ii)/rule 11 (c) (iii) of the Revised leave Rules, 1933 not been applied in the event of my retirement from service at the end or during the currency of the leave.

Photostatic copy of the record  
→ telegram dep. to go back  
8/3/2000 by mentioned below.

12. (ख) मे बचत देता हूँ कि मे छवेन्ट्रा से सेवा निवत होने या सेवा से त्याग-पत्र देने तक यदि मे कम से कम आधे बतन की उन्नी छट्टी अंतर्नन कर सके जितनी अप्रिम छट्टी भौम ली है तो मे अप्रिम छट्टी वीरानन जा मूल नियम 81 (ग) / संशोधित छट्टी नियमावली, 1933 के नियम II (घ) के लियन किए जाने पर सुदृग न मिल पातो, मिले छट्टी के बतन को वापस कर दुँगा।

(b) I undertake to refund the leave salary drawn during "leave not due" which would not have been admissible had F.R. 81 (c)/Rule II (d) of the Revised Leave Rules, 1933 not been applied, in the event of my voluntary retirement or resignation from service at any time and I earn half pay leave not less than the amount of leave not due availed of by me.

तारीख

Date 13/3/2000

प्रार्थी के हस्ताक्षर

Signature of applicant

13. नियन्त्रण अधिकारी की टिप्पणी अरि/या सिफरिस

Remarks and/or recommendation of the Controlling Officer,

तारीख/Date

हस्ताक्षर/Signature

पदनाम/Designation

छट्टी को अनुमत्यता के बारे में प्रमाण-पत्र

## CERTIFICATE REGARDING ADMISSIBILITY OF LEAVE

(राजपत्रित अधिकारियों के संबंध में मदलिखाकार द्वारा )

(By Accountant General in the case of gazetted officers)

14. प्रमाणित किया जाता है कि

तक \_\_\_\_\_ दिन के लिए \_\_\_\_\_ नियमावली के नियम \_\_\_\_\_ के अधीन \_\_\_\_\_ (छट्टी की किस्म) अनुमत्य है।

Certified the \_\_\_\_\_ (Nature of leave)

for \_\_\_\_\_ from \_\_\_\_\_ to \_\_\_\_\_ (Period)

in admissible under rule \_\_\_\_\_ of the \_\_\_\_\_ Rules.

हस्ताक्षर/Signature

तारीख/Date \_\_\_\_\_ पदनाम/Designation \_\_\_\_\_

15. \*स्थीकृति देने वाले अधिकारी के आदेश :—

हस्ताक्षर/Signature

तारीख/Date \_\_\_\_\_ पदनाम/Designation \_\_\_\_\_

## Order of the sanctioning authority :

\*यदि प्रार्थी को कोई प्रतिकर भता मिलता हो तो संजरी देने वाली अधिकारी को यह लिखता चाहिए कि छट्टी परी होने पर प्रार्थी उसी पद पर या किसी ऐसे पद पर लौटने की आशा है या नहीं जहाँ इसी प्रकार का भता मिलता हो/\*If the applicant is drawing any compensatory allowance, the sanctioning authority should state whether on the expiry of leave he is likely to return the same post or to another post carrying a similar allowance.

प्रसान्नसूट-61 सिभिल/80-81-भासमुटेक-(सी-29)-12-1-81—35,00,000

MGIPTC-61 Civil/80-81-GIPTC-(C-29)-12-1-81-35,00,000.

To

The Supdt.

Central Excise Range  
SingaporeSubject :- Joining Report

Sir,

I have the honour to report back to you shortly after concluding E.I. B.A. 3.2000 on 31.3.2000.

This is for favour of your kind information and necessary action.

I remain faithfully  
 (B. R. PEG (1))  
 3/4/2000

Inspector, C.E.X.  
Range, S.I. Sgpr

ABG  
3-4-2000

The

The Superintendent  
Central Excise Range,  
Sibpur.

Subject: Submission of representation  
for grant of permission of  
for the month of March/2000  
to S/o B. R. Purohit, Jao.  
CEX. Range, Sibpur.

S/o

Enclosed please find herewith  
with the above said representation  
addressed to the Commissioner,  
Central Excise, Sibpur in duplicate  
for giving of fresh kind  
information and necessary orders.

Enclosed as above

R Hogan  
3-9-2000

J. M. J. J. H. M. S.  
R. Hogan  
(R. R. P. (R. R.))  
Inspector C. E. S.

File No. 1000

2000

To,  
 The Commissioner  
 Central Excise Commissionerate  
 Shillong, Meghalaya.

(Through Proper Channel)

Sir,

SUBJECT : Non payment of salary to Sri Boloram Pegu, Inspector, Central Excise Range, Sibsagar for the month of March/2000 in connection with relieve order dated 7/2/2000 issued by the Asstt. Commissioner, Central Excise Division, Jorhat against the order no. 2/2000 dated 28/1/2000 passed by the Commissioner Customs Commissionerate, N.E.R. Shillong.

Most humbly and respectfully, I beg to state the few following lines for favour of your kind information and necessary action.

That Sir, I had been transferred from Central Excise Range Sibsagar to Agartala Airport under Agartala Customs Division vide order No. 2/2000 dated 28/1/2000 passed by the Commissioner, Customs Commissionerate, N.E.R. Shillong. Accordingly, the Asstt. Commissioner, Central Excise Division, Jorhat issued relieve order dated 7/2/2000 wherein I was relieved w.e.f. 18/2/2000 from the Central Excise Range, Sibsagar (Xerox copy of the same is enclosed herewith).

In the meantime, the Joint Commissioner, Customs & Central Excise, Shillong passed a order under C. No.- 11(3)5/ET-111/99/263-82 dated 11/2/2000 not to relieve the concerned officers in the grade of Inspectors/Havilders/ Sepoys with referring the order no. 2/2000 dated 28/1/2000 passed by the Commissioner, Customs Commissionerate, N.E.R. Shillong. It is to be mentioned here that the copy of the order dated 11/2/2000 passed by the Joint Commissioner, Customs & Central Excise, Shillong had been sent to the Asstt. Commissioner, Central Excise, Jorhat through Fax in the same

day from the office of the Commissioner, Customs & Central Excise, Shillong and the same was received by the office of the Asstt. Commissioner, Central Excise Division, Jorhat accordingly. In the meantime, I also collected a xerox copy of the same and subsequently submitted to the Superintendent Central Excise Range, Sibsagar on 15/2/2000 for favour of his kind information and necessary action and also copy of which was endrosed to the Joint Commissioner, Customs & Central Excise, Shillong for information.

Under the above facts and circumstances, if I am permitted I would like to mention the following few lines.

1) I was relieved from Central Excise Range, Sibsagar w.e.f. 18/2/2000 under the order dated 7/2/2000 passed by the Asstt. Commissioner, Central Excise Division, Jorhat.

2) But, the Joint Commissioner, Customs & Central Excise, Shillong passed the order dated 11/2/2000 not to relieve the concerned officers who were transferred/posted under order No. 2/2000 dated 28/1/2000.

3) As such, the relieve order dated 7/2/2000 issued by the Asstt. Commissioner, Central Excise Division, Jorhat had become null and void w.e.f. 11/2/2000 for which I did not move to joint in the new place of posting.

Now, it is learnt that the Asstt. Commissioner, Central Excise Division, Jorhat ordered not to prepare/make bill of my pay/salary for the month of March/2000 on the plea that I had already been relieved over and above, it is to be mentioned here that I submitted my representation to the Commissioner, Customs Commissionerate, N.E.R. Shillong through proper channel with praying not to transfer me to Agartala due to my children education problems who are at present studying at Jorhat taking "Assamese" as one of the main subjects and also I had been posted at Agartala Division for 4(four) years

and the copy of my representation was endorsed to the Commissioner, Central Excise, Shillong for his kind information and necessary action.

That Sir, I am in restless position for facing the above mentioned problem for which my family is staying for non payment of my pay/salary. Moreover, I am disturbed mentally and feeling insecure in the performance of my duties at Sibsagar Central Excise Range as the Asstt. Commissioner, Central Excise Division, Jorhat has been insisting the Superintendent, Central Excise Range, Sibsagar not to allow me to perform my duty at the Central Excise Range, Sibsagar from 19/2/2009.

Moreover, I am afraid of my A.C.R. as my A.C.R. may be doomed by the Asstt. Commissioner, Central Excise Division, Jorhat as he has been taking the matter as personal issue.

Therefore, I earnestly request you to look into the matter at an early date so that my family will not starve and I will not be deprived from my right.

Thanking you,

Yours faithfully,

*B. Pegu*  
2/4/2009

( BOLORAM PEGU )  
INSPECTOR, CENTRAL EXCISE RANGE  
SIBSAGAR.

COPY TO :-

1) The Chief Commissioner  
Customs & Central Excise

necessary action. for information and

2) The Commissioner  
Customs Commissionerate, N.E.R. Shillong for information  
and necessary action.

3) The General Secretary Group 'C' Executive Officers' Association, Customs and Central Excise, Shillong for information and necessary action. He is requested to pursue the matter with the higher authority so that I may not be harrased by the Asstt. Commissioner, Central Excise Division, Jorhat in future.

4) The Zonal President/Secretary, Group 'C' Executive Officers' Association Central Excise, Jorhat for information and necessary action.

He is also requested to take similar action.

( B.R. PEGU )  
INSPECTOR, CENTRAL EXCISE RANGE  
STBSAGAR.

Central Excise, Sibsagar Range,  
C.R. 641/Sib/94 dt. 27/3/2000.

To S/o B.R. Pan, Inspector

Central Excise, Sibsagar Range.

Sub: Earned leave application  
returning.

The earned leave application  
dt. 13/3/2000 submitted by you has  
not been entertained by the Assistant  
Commissioner Central Excise Dibrugarh  
on the ground that you had already  
been relieved from this Range with  
effect from 18/2/2000, with the direction  
to return the said earned leave  
application to you.

In view of the above your  
earned leave application is returned  
herewith with the direction to  
submit the same to the Assistant  
Commissioner Garhbeta Customs  
Division (Dibrugarh) i.e. you are  
placed on posting. Henceforth your direct  
not to submit any paper back in this Office  
Secto - 3 block.

C.No. 228.

Date 3-4-2000

27/3/2000

R. C. GOGOI  
Superintendent  
Customs & Central Excise  
Sibsagar Range.

TO:

The Commissioner,  
Central Excise Commissionerate,  
Shillong, Meghalaya.

(through proper channel)

sir,

Sub :- Non-payment of Salary to Sri Boloram Pegu,  
Inspector, Central Excise Range, Sibsagar  
for the month of March/2000 in connection  
with relieve order dated 7/2/2000 issued  
by the Asstt.Commissioner, Central Excise,  
Division Jorhat against the Order No.2/2000  
dated 28/1/2000 passed by the Commissioner  
Customs Commissionerate, N.E.R. Shillong.

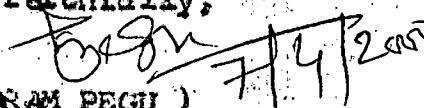
Kindly refer to my letter dated 3/4/2000 which was  
sent through Fax on the subject cited above.

In this connection, I would like to remind to expedite  
the matter as my family is starving due to non-payment of salary  
for the month of March/2000. Further, I have to add that no my  
correspondence is being entertained at the Central Excise Range,  
Sibsagar as per the direction of the Asstt.Commissioner, Central  
Excise, Jorhat w.e.f. 18/2/2000 for which the letter as aforesaid  
could not be submitted through proper channel.

Under the above, you are earnestly requested to look  
into the matter at an early date.

Thanking you,

Yours faithfully,

  
( BOLARAM PEGU )  
Inspector,  
Central Excise  
Sibsagar.

37

ADVANCE COPY

Annexure - J

REMINDER-II

To,

The Commissioner,  
 Central Excise Commissionerate  
Shillong, Meghalaya.

(Through Proper Channel)

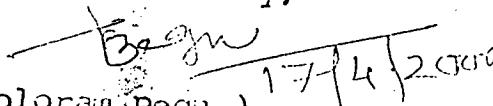
SIR:

Sub:- Non-payment of Salary to Sri Boloram Pegu,  
 Inspector, Central Excise Range, Sibsagar  
 for the month of March/2000 in connection  
 with relieve order dated 7/2/2000 issued  
 by the Ass'tt. Commissioner, Central Excise  
 Division, Jorhat against the order No.2/2000  
 dated 28/1/2000 passed by the Commissioner  
Customs Commissionerate, NER, Shillong.

Kindly refer to my letter dated 3/4/2000 and reminder  
 dated 7/4/2000 on the subject cited above.

In this connection, once again I would like to remind  
 to look into the matter at the earliest. It is to be mentioned here  
 that I have been not allowed to work at Sibsagar Range after  
 18/2/2000 onwards to till date.

Yours faithfully,

  
 ( Boloram Pegu )  
 Inspector, Central Excise  
 Range - Sibsagar.

45

wb

TO, ✓

The Commissioner,  
Central Excise Commissionate,  
Shillong, Meghalaya.

(Through postbox channel)

Sister

Sub:- No. Payment of Salary to  
Sri Balaram Pegu, Inspector,  
Central Excise Range Subsidiary  
for the month of March  
2000 in connection with  
relieve order dated  
7.2.2000 by the Ass'tt.

Commissioner Central Excise  
Division, Jishat against  
the order No 2/2000 dated  
28/1/2000 Passed by the  
Commissioner, Central  
Commissionate NER  
Shillong.

Kindly refer to my letter dated  
3.4.2000 and Reminders dated 7/4/2000  
and 10/4.2000 respectively on the  
subject cited above.

In this connection, once again  
I would like to remind to look into  
the matter at the earliest as my  
family has been facing lot of problems.

Thanking you.

Yours faithfully

To Dr. 28/4/2000

(Balaram Pegu)

Central Excise  
Range, Shillong

CENTRAL EXCISE DIVISION :: JORHAT.

C. O. 2129/13/21/PL/81/6950

Dated :- 22/3/2000

The Superintendent,  
Central Excise,  
Sibsagar Range.

Subject :- Return of E/L application of Shri B.K. Pegu,  
Inspector.

I am returning herewith the E/L application of Shri B.K. Pegu, Inspector, Central Excise, Sibsagar Range as per Comptroller's direction, which is reproduced below:

"This may be returned to the applicant, through Range Officer, Sibsagar. He has already been relieved on 18.2.2000 from this Division. So the question of entertaining his leave application at this end does not arise."

*Paras  
22/3/2000*  
( S.H. LAS ),  
ADMINISTRATIVE OFFICER,  
CENTRAL EXCISE :: JORHAT.

Rejo

Annexure - M

40

C No. 1140

Dt 28/5/2000

18

To

The Assistant Commissioner

Central Excise

Jabalpur

Sub:- Forwarding of application submitted by Sri B.R. Pega  
Inspector, C.E., Sibsaigar  
Range - regarding.

Sir,

~~Forwarded~~

Forwarding herewith

an application submitted by Sri B.R. Pega  
Inspector of Central Excise, Sibsaigar Range  
regarding in respect of return order  
issued by The Assistant Commissioner, Central  
Excise, Jabalpur dated 7/1/2000 alongwith  
photocopy of fax order.

Enclosed is "11(3)51 Et. 111/99/263-82" dated 11-2-2000  
issued by The Assistant Commissioner, ~~Rejo~~  
of Central Excise, Sibsaigar Range  
which is self explanatory.

Ends. As above.

Yours faithfully

U.K.C. S. S. B. P.  
Superintendent  
Customs & Central Excise  
Sibsaigar Range.